

Shri. Nicholas Kispotta

1/29.2.96

Shri. M. L. Paswan, Registrar Incharge.

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Learned Counsel for the applicant is present. Defect noted under item no. 21 of the Scrutiny Report must be removed by 19.3.96.

PKL

(M. L. Paswan)
Registrar I/C

2/19.3.96

Shri. M. L. Paswan, Registrar Incharge.

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Learned Counsel for the applicant is absent.
Let 02.04.96 be fixed ~~xx~~ for removal of defect.

PKL

(M. L. Paswan)
Registrar I/C

3/10.04.96

Shri M. L. Paswan, Registrar I/C

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Defects as pointed out at sl.no.21 of the Scrutiny Report must be removed by 07.05.1996.

(M. L. Paswan)
Registrar I/C

4/08.05.96

Shri. M. L. Paswan, Registrar Incharge.

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Defects as pointed in the Scrutiny Report have not been removed. ~~xxxxxx~~ Let 27.05.96 be fixed for removal of defects.

PKL

(M. L. Paswan)
Registrar I/C

5/27.5.96

Shri M.L.Paswan, Registrar I/c

Shri Amit Shrivastava, counsel for the applicant is present. He prays for fixing the case for admission on 30.5.96 as the case is of ~~fix~~ urgent nature. Defects have been removed in the Court today. List the case before the Bench for admission on 30.5.96.

SKS

(M.L.Paswan)
Registrar I/c

30/5/96. The case should be listed before the Bench. Defects has been removed. The learned counsel for the applicant prays for fixing the case for admission on 8/7/96, as the case is of ~~prays & allowed~~ urgent nature; let the case be listed on 8/7/96 for admission.

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Registrar's
C.

7./ 8.7.96.

Counsel for the applicant : Shri Amit Srivastava.

Heard Shri Amit Srivastava, the learned counsel for the applicant on the question of admission. The agitation in this OA is against non-promotion of the applicant as UDC in the Head Quarters office of Central Excise , Patna. The applicant became due for promotion after completion of four years of service in September, 94. He made representation to the Deputy Commissioner followed by detailed representation subsequently, as at Annexures 5 and 6 respectively. However, Annexure-6 does not indicate the level ^{at which} his representation was addressed to and the date it was made on. However, the matter has not been decided by the competent authority so far. The applicant has not exhausted his departmental remedy. In view thereof, the OA is disposed of with a direction that the Commissioner of Central Excise, Patna shall dispose of the representations placed at Annexures 5 and 6 within three months of passing of this order.

/CBS/


(N.K. Verma)
Member (A)